

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP/IBC/106/2024
NAME OF THE PETITIONER : State Bank of India
NAME OF THE RESPONDENT(S) : ARS Energy Pvt Ltd
UNDER SECTION : Sec 7 of IBC, 2016

ORDER

Ld. Counsel Mr. M.L. Ganesh for the Petitioner.

This is an Application under section 7 of IBC, 2016.

The Corporate Debtor has availed term loan from Canara Bank, Bank of Baroda, Punjab National Bank, State Bank of India and HDFC Bank.

The present Application is filed by SBI.

Ld. Counsel for the Petitioner submits that the total amount involved is Rs.71.75 crore and the Date of default is 28.02.2023.

NeSL Certificate is given at page no.336 dated 19.03.2024 and authenticated on 04.04.2024.

The deed of confirmation cum indemnity was made on 19.12.2022.

Applicant is directed to serve copy of the Application on the Respondent and file AOS.

Contd ... 2

/2/

Reply be filed within two weeks.

Rejoinder, if any, be filed within a week thereafter.

List the petition for hearing on **25.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk